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**Ranchi, Friday, 20<sup>th</sup> October, 2017**

COMMERCIAL TAXES DEPARTMENT

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**NOTIFICATION**

**18<sup>th</sup> October, 2017**

**NOTIFICATION No-38/2017 State Tax (Rate)**

**S.O. No. 95 Dated 20<sup>th</sup> October, 2017** In exercise of the powers conferred by sub-section (1) of section 11 of the Jharkhand Goods and Services Tax Act, 2017 (12 of 2017), the State Government, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following amendment in the notification no. 8/2017 - State Tax (Rate) vide S.O No.38/2017, dated the 29<sup>th</sup> June, 2017, published in the Jharkhand Gazette , namely:-

In the said notification, the proviso under Paragraph 1 shall be omitted.

2. The exemption contained in the notification No. 8/2017 - State Tax (Rate) vide S.O No.38/2017, dated the 29<sup>th</sup> June, 2017, published in the Jharkhand Gazette, as amended by this notification shall apply to all registered persons till the 31<sup>st</sup> day of March, 2018.
3. This notification shall be deemed to be effective from 13<sup>th</sup> October, 2017.

[File.No Va Kar / GST / 04/ 2017]

By the order of the Governor of Jharkhand

**K. K. Khandelwal,**

Principal Secretary-cum Commissioner

Note: -The principal notification no. 8/2017 was published in the Jharkhand Gazette, vide S.O No. 38/2017 - State Tax (Rate), dated the 29<sup>th</sup> June, 2017,

वाणिज्य-कर विभाग

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अधिसूचना

18 अक्टूबर, 2017

अधिसूचना सं०. 38/2017- राज्य कर (दर)

एस० ओ० 95 दिनांक 20 अक्टूबर, 2017-- झारखण्ड मालऔर सेवा कर अधिनियम, 2017 (2017 का 12) की धारा 11 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, यह समाधान हो जाने पर कि परिषद्की सिफारिश पर ऐसा करना लोक हित में आवश्यक है, एस० ओ० 38 तारीख 28 जून, 2017 द्वारा झारखण्ड के राजपत्र में प्रकाशित झारखण्ड सरकार की अधिसूचना सं. 8/2017- राज्य कर (दर), तारीख 28 जून, 2017 में निम्नलिखित संशोधन करती है, अर्थात्:-

उक्त अधिसूचना में, पैरा 1 के अधीन परंतुक का लोप किया जाएगा।

2. इस अधिसूचना द्वारा यथासंशोधित अधिसूचना सं० 8/2017- राज्य कर (दर) तारीख 28 जून, 2017 में अंतर्विष्ट छूट 31 मार्च, 2018 तक सभी रजिस्ट्रीकृत व्यक्तियों को लागू होगी।

3. यह अधिसूचना 13 अक्टूबर, 2017 से प्रवृत्त होगी ।

[सं.सं .वा०कर/जी०एस०टी०/04/2017]

झारखंड राज्यपाल के आदेश से

के० के० खण्डेलवाल,

प्रधान सचिव-सह-आयुक्त

नोट: - मूल अधिसूचना, झारखंड के राजपत्र, अधिसूचना एस०ओ० 38 राज्य कर (दर), दिनांक 29 जून, 2017 को प्रकाशित हुई थी ।

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